experience should be allowed to work as i long as we find it suitable to do so.

SHRI SUNDAR MANI PATEL. : For how long has this Mr. Rajagopalan been there?

SHRI K. RAGHURAMAIAH: To my knowledge, ever since the beginning of this Cell, about 1956.

- •589. [The questioner (Shri N. Sri Rajma Reddy) was absent. For answer, vide cols 3470.. infra].
- •590. [The questioner (Shri V. M. Chordia) was absent. For answer, vide cols.. 3470-3475. infra.]
- •591. [The questioner (Shri G. M. Mir)
 ■Was absent. For answer, vide co/r..3475-3476.. infra]
- ' ' IDTESEL ENGINM REQUIRED FOR LITTnuuoATioN

SHRIMATI TARA RAM CHANDRA SATHE:* SHRIMATI LALITHA (RAJAGOPALAN) :

Will the Minister of INDUSTRY AND SUPPLY be pleased to state:

- <- (w) how many types of diesel engines required for lift-irrigation are imported and bow many are manufactured in the country;
- '(b) what were the prices of these engines in 1950 and 1962 and what is the present price;
- (c) what is the foreign exchange allowed to' the manufacturers; and
- (d) what steps Government are taking to curb the rise in the price of these pumps?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY AND SUPPLY (SHRI BIBUDHENDRA MISRA): (a) The production of Diesel Engines in 1965 is estimated at 82,200 nos. per annum of which 70 per cent is used for irrigation. No imports are allowed.

(b) The prices vary with the size and the type of engines. Data on the prevailing prices in 1950 are not available. In mfi?

the following were the ex-factory prices for a few selected types of engines:

5-5 HP Horizontal diesel engines—Rs. 1,868.

11 HP Horizontal diesel engines—Rs. 3,500.

The current ex-factory prices for a few selected types of diesel engines are as follow-s: 5-5 HP Horizontal diesel engines—Rs. 2,302.

- 11 HP Horizontal diesel engines—Rs. 3,829.
- (c) Foreign exchange allowed to the manufacturers during 1964-65 for all type? of engines other than vehicular types (mostly diesel engines) was Rs. 172 lakhs.
- (d) There is no price control on the pumps.

SHRIMATI TARA RAMCHANDRA SATHE: Sir, may I know whether the profit per piece now is the same as it was before or whether the profit per piece has increased because of the taxes, labour charges and cost of materials which have all increased, and also whether the Government has ever gone into the cost structure of such a very important and essential machine which is required by our peasants?

SHRI T. N. SINGH: We have not gone into the cost side of the diesel pumps as such specifically. But in this range there is quite a large capacity created and I think the hiw of competition is working in this regard.

SHRIMATI TARA RAMCHANDRA SATHE: Will it not be better, when import licences are given by the Government, to lay down some condition on these people that they should not increase the prices so much?

SHRI T. N. SINGH: We can look into that suggestion.

SHRI M. M. DHARIA: Is the Government aware that the price of engines up to 5 HP which prior to some three years was to the tune of Rs. 3,000 has now gone up to Rs. 5,000 or more 7 And since these engines are required by our farmers for cultivation purposes, may 1 know what

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steps are being taken by the Government | so that the rise in price may be curbed?

SHRI T. N. SINGH: As I sakl earlier we shall look into the question and examine it and then only we can make a statement

राष्ट्रीय कोयला विकास निगम द्वारा मध्य प्रदेश सरकार को रायल्टी

• 592 ्भी रामसहायः ‡ ्ठाकुर भानू प्रताप सिंहः

क्या इस्पात तथा खान मंत्री यह बनाने अकी क्रांग करेंगे कि :

- ् (क) स्या सरकार । इस्स राध्द्रीय कीयला विकास निगम की निदेश दिया गया भा कि वह कोयलायत क्षेत्र (अर्जन तथा विकास) अधिनियम, 1957 के अधीन अर्जित क्षेत्रों से मध्याई किए गए कोयले पर रायस्टी के रूप में देय राशि के बराबर ्होंगि का मध्य प्रदेश गरकार को भगतान .करे: और
- (च) यदि हां, तो क्या राष्ट्रीय कोयला विकास निगम ने निदेशों पर अमल विधा

APARTMENT Of ROYALW BY N.C.D.1. TO GOVERNMENT OF MADHYA PRADESH

fSHRI RAM SAHAI: *592-1 THAKUR BHANU I I. PRATAP SINGH:

Will the Minister of STEEL AND MINES be pleased to state:

- (a) whether the National Coal Development Corporation was directed by Government to pay to the Government of Madhya Pradesh a sum equal to the amount payable as royalty on the coal supplied from the areas acquired under the Coal Bearing Areas (Acquisition and Development) Act, 1957:
- (b) if so, whether the National Coal Development Corporation has carried out the directives ?1

इस्पात तथा खान मंत्रालय में उप-मंत्री (श्रीपी० सी० सेठी): (क) कीयला-यत क्षेत्र (अवाप्ति तथा विवास) अधि-नियम, 1957 के अन्तर्गत अवान्त अक्षत क्षेत्रों से निकाले गये कोयले के लिये सरकार ने राष्ट्रीय कोयला विकास निगम को राज्य सरकारों को अनुग्रह भगतान करने के लिये सलाह दी ची । यद्यपि इस अधिनियम के अनुसार ऐसे अक्षत क्षेत्रों के संबंध में विसी प्रकार का अधि श्रास्क देय नहीं था।

(ख) राष्ट्रीय कीयला विकास निगम ने मध्य प्रदेश में अवाक क्षेत्रों से निकाले व भेजे गये कोयले की सूचना राज्य करवार की दे दी है जिसके सत्यापन के हेत् राज्य सरकार ने अपने कर्मचारियों को नियुक्त करने का निश्चय किया है। तद्वपरान्त राष्ट्रं य कीयला विकास निगम राज्य सरकार को उपयक्त भगतान करेगा ।

t[THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI P. C. SETHI): (a) The National Coal Development Corporation was advised by the Government to make ex gratia payment to the State Governments concerned in respect of coal raised from virgin area* acquired under the coal Bearing Area* (Acquisition and Development) Act, 1957. though no royalty was payable under this-Act in respect of such virgin areas.

(b) The National Coal Development Corporation have supplied the figures of raising and despatch of coal in respect of areas, acquired in Madhya Pradesh to the State Government who have decided to depute their officers to verify these figures. Thereafter, the National Coal Development Corporation wiU make a suitable payment to the State government].

श्री राम सहाय : क्या में यह जान सकेंगा कि सरकार को इस बात की जानकारी है कि इस प्रकार से कितना पैसा मध्य प्रदेश सरकार को अब तक नहीं दिया गया है ?

t[JEnglish translation.

fThe question was actually asked on the floor of the House by Shri Ram Sahai.